

IRDA/CAD/PNTC/MISC/ 72/04/2013

PUBLIC NOTICE

Insurance Regulatory and Development Authority (IRDA) is a regulatory body established by an Act of Parliament to protect the interests of the policyholders and to regulate, promote and ensure orderly growth of the insurance industry and for matters connected therewith or incidental thereto.

It has come to the notice of the IRDA that a few entities under the banner of Cargo Carriers, Couriers/Logistic Providers/Freight Forwarders/Transporters or involved in similar trade are charging consideration from their clientele towards their contractual liabilities, using the terminology 'insurance', thus creating an impression that they are either insurance entities or arranging insurance on behalf of their clientele.

An entity can function as an insurer or an insurance intermediary only after obtaining a license/certificate of registration from the IRDA under the relevant provisions of the insurance Act, 1938 and the IRDA act, 1999 for carrying on such business.

Only Licensed Entity/ies (by IRDA) can offer an insurance product and collect/charge insurance premium towards consideration.

The general public is also advised to check the veracity of the entity as well as the insurance arrangement promised, before making any payment towards insurance premium/consideration.

Dated: 05/04/2013 Place: Hyderabad

(M.Ramaprasad) Member (Non Life)

E-mail: irda@irda.gov.in Web.: www.irda.gov.in